

the period from 1st April 1984 to 30th November 1984 in advertisements for the publicity of various programmes under non-conventional energy sources.

Dwellings of Displaced Families

2165. SHRI SUSHIL CHANDRA VARMA: Will the PRIME MINISTER be pleased to state:

(a) whether any survey or enumeration has been made by the administration of Jammu and Kashmir of the houses of Kashmiri pandits who left the valley on account of terrorist menace;

(b) the number of such dwelling units in Srinagar and at other towns in the valley; and

(c) the steps taken to ensure the safety of the left behind houses?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI): (a) to (c). In order to carry out the survey, the Government of Jammu & Kashmir has devised a proforma in which migrants were asked to provide details of their immovable properties. Over 50,000 forms have been received by the state relief authorities. A clear picture about area-wise details of left behind properties will emerge only after the State Government has completed the Survey. In order to speed up the process, the Relief Commissioner, J&K has set up a Cell to monitor the progress of verification of claims. The State Government is taking all necessary to protect the left-behind properties.

Community Centres

2166. SHRI B.L. SHARMA PREM: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether D.D.A. has since stopped to set up more Community Centres in Delhi; and

(b) if so, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) No, Sir.

(b) In view of reply to part (a) above, question does not arise.

Voters List

2167. SHRI CHITTA BASU:
SHRI BIR SINGH MAHATO:

Will the PRIME MINISTER be pleased state:

(a) whether Delhi State Government have delisted a large number of Bengali speaking people from voters list; and

(b) if so, whether the Government propose to review the above decision and ensure that no Indian citizen is barred from exercising their franchise?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS: (SHRI H.R.

BHARDWAJ): (a) As per information furnished by the Chief Electoral Officer, Delhi only the names of certain persons who could not prove their Indian citizenship had been deleted from the electoral rolls after following the procedure prescribed for it in the Registration of Electors Rules, 1960.

(b) An aggrieved person can file an appeal to the Chief Electoral Officer as provided in section 24 of the Representation of the People Act, 1950.

Anti-India campaign

2168. DR. KARTIKESWAR PATRA: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government are aware of the Anti-India campaign and propaganda inside Kashmir valley by some organisations to mobilise Kashmiris against India;

(b) if so, the facts thereof; and

(c) the steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI): (a) to (c). Government are aware of the large scale anti-India dis-information and propaganda campaign being conducted by Pakistan and its protege militant groups and front organisations, regarding Jammu and Kashmir. Sustained efforts have been made to counter and expose such propaganda at various levels, by providing facts about allegations relating to human rights; dissemination of information showing Pakistan's continuing direct sponsorship of fundamentalism and terrorist violence and killings in the State; projecting the real situation through the print and electronic media channels and regular interaction with various interlocutors within the country and abroad; and, increased transparency vis-a-vis the State.

Rate of Interest on HUDCO loan

2169. SHRI SULTAN SALAHUDDIN OWAISI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Housing and Urban Development Corporation proposes to reduce the interest rates on loans advanced by it for housing purposes; and

(b) if so, the extent to which the rates of interest on loan are likely to be reduced?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) and (b). HUDCO has reduced its lending rates in respect of loans for housing schemes for Higher Income Groups from 17% per annum to 16.5% per annum